

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

HON'BLE MR.A.K. YOG, MEMBER (J).

Original Application Number. 1159 OF 2004.

ALLAHABAD this the **24th** day of **December, 2008.**

1. Sunil Kumar Pandey, S/o Jamuna Pandey
2. Manoj Kumar Sonkar, S/o Sri Ganga Prasad Sonkar
3. Akhilesh Kumar, S/o Sri Ganesh Bind
4. Satyendra Kumar, S/o Late Shiv Bharat Singh
All resident of C/o- Manoj Kumar Sonkar, S-3/190-D,
Orderly Bajar, Varanasi.

.....Applicants.

V E R S U S

1. Union of India through Secretary, Ministry of Finance, New Delhi.
2. Chief Commissioner Income Tax, Varanasi.
3. Commissioner, Income Tax, Varanasi.
4. Joint Commissioner Income Tax (Central), Varanasi.
5. Income Tax Officer (Headquarters) for Commissioner of Income Tax, Varanasi.
6. Sri Alok Singh
7. Sri Amar Bahadur Chaube
(both Respdt. No. 6 and 7 are working in the office of
Commissioner, Income Tax, Faizabad.
8. Commissioner, Income Tax, Faizabad.

.....Respondents

Advocate for the applicants: Sri Gautam Choudhary

Advocate for the Respondents : Sri S. Singh (for Respdt. 1 to 5)
Sri V. Budhwar (for Respdt. 6&7)

ORDER

None appeared on behalf of the applicants.

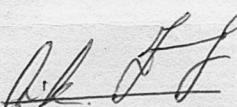
2. The applicants in the present O.A have prayed for quashing the order dated 20.07.2004.

3. The impugned order shows that the regularization of casual laboureres in the department is in pursuance to an ongoing scheme.

4. This O.A was filed in the year 2004 when the claim of the applicant was rejected. About four years have already passed. It appears that with the passage of time, there had been subsequent development and the applicants have lost interest in prosecuting the O.A

4. In view of the above, O.A is dismissed as infructuous. It will be open to the applicants to approach the Tribunal, if they feel aggrieved by this order.

5. O.A is dismissed as above. No order as to costs.


(Justice A.K. Yog)
Member-J

Vijayan/